

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00892/2018

Thursday, this the 22nd day of July, 2021.

CORAM:

**HON'BLE Mr. P. MADHAVAN, JUDICIAL MEMBER
HON'BLE Mr. K.V. EAPEN, ADMINISTRATIVE MEMBER**

P. Govindankutty, 60 years,
S/o. T. Narayanan Nair (late),
Retired Postal Assistant,
Vadakancherry,
Department of Posts, Thrissur – 680 582.
Residing at : Sai Kripa, Chirmanangad (P.O),
Thrissur – 680 604. - Applicant

[By Advocate : Mr. V. Sajithkumar]

Versus

1. Union of India represented by the Secretary to the Government of India,
Department of Posts, Ministry of Communications,
Government of India, New Delhi – 110 001.
2. The Chief Postmaster General,
Kerala Circle, Trivandrum – 695 033.
3. The Senior Superintendent of Post Offices,
Thrissur Postal Division, Thrissur – 680 001. - Respondents

[By Advocate : Mr. N. Anilkumar, Senior PCGC]

The application having been heard on 22.07.2021, the Tribunal on the same day delivered the following:

O R D E R

Per: Mr. P. Madhavan, Judicial Member

The applicants filed this O.A seeking the following reliefs:-

- “i. to direct the respondents to release the gratuity due to the applicant w.e.f. 31.07.2017, the date of his superannuation disbursing the same with an interest at rate of 12% per annum*
- ii. to direct the respondents to conclude the entire proceedings in pursuant to Annexure A-1 within a reasonable time frame and to disburse all the consequential benefits.*
- iii. Grant such other reliefs as may be prayed for and as the Court may deem fit to grant.”*

2. The applicant is aggrieved by the delay on the part of respondents to release gratuity even after the expiry of more than one year from the date of superannuation merely based on a pending disciplinary proceedings which does not involve any loss to the department.

3. Learned counsel for the respondents, Advocate Mr. N. Anilkumar, Senior PCGC submitted that the inquiry in the disciplinary proceedings is over and the report is submitted to the Disciplinary Authority on 30.06.2021 and the matter is pending before the Competent Authority. He also submits that he has no objection in directing the authority to pass orders in a specified time limit.

4. In view of the above submission, the Competent Authority-Respondent No. 1 is directed to consider the inquiry report and pass appropriate order within a period of three months from the date of receipt of a copy of this order.

5. The O.A is disposed of with the above direction. No order as to costs.

(Dated, 22nd July, 2021.)

**(K.V. EAPEN)
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)
JUDICIAL MEMBER**

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Applicant's Annexures

Annexure A-1 - True copy of the relevant pages of memo No. F1/03/2015-16 dated 29.01.2016 issued by the 3rd respondent.

Annexure A-2 - A true copy of the marriage invitation letter with respect to the daughter of the applicant.

Annexure A-3 - A true copy of the discharge certificate dated 09.05.2018 issued by the Amrita Institute of Medical Sciences and Research Centre, Edappally.

Annexure A-4 - A true copy of the representation letter dated 14.07.2018 submitted by applicant before 3rd respondent.

Annexure A-5 - A true copy of the letter No. C/1577 dated 06.08.2018 issued by the 3rd respondents.

Annexures of Respondents

Annexure R-1 - True copy of the extract of Government of India Decision No. (1) (2) under Rule 68 of CCS (Pension) Rules, 1972.
